



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H 87916 / सी-3 / NJT. 290 / 2023

दिनांक: 30/01/2023

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi  
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee and Action Taken Report (ATR) in compliance of the order dated-14.12.2022 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 369 of 2022 Sachin Tomar Versus State of U.P.

Sir,

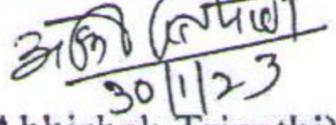
That in compliance of the order dated 14.12.2022 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 369 of 2022 Sachin Tomar Versus State of U.P., the Joint Committee inspected the unit on 20.12.2022. The report of the Joint Committee is annexed as Annexure-A.

On the basis of Joint Committee recommendations/facts found during inspection dated-20.12.2022, show cause notice has been issued U/s 33A of Water (Prevention & Control of Pollution) Act 1974 as amended for revocation of Consent to Operate (Water) and for closure of unit along with Environmental Compensation of Rs. 30,000/- per day vide H.O. UPPCB, Lucknow letter No. H 87657/C-3/Jal-256/Ka.Ba.No./2023 dated 23.01.2023, which is annexed as Annexure-B.

The report of Joint Committee and Action Taken is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely

  
30/1/23  
(Abhishek Tripathi)  
Incharge, Circle-3

Copy to:

1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, MuzaffarNagar for information and necessary action.

  
Incharge, Circle-3



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure-B

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H.87.657/सी-3/जल-256/2023 दिनांक: 23/01/2023

सेवा में,

मैसर्स इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स),  
तितावी,  
मुजफ्फरनगर।

पंजीकृत

यह कि मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर जो कि गन्ने की पिराई कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० नं० 369/2022 सचिन तोगर बनाम स्टेट आफ उत्तर प्रदेश में पारित आदेश दिनांक 24.05.2022 के अनुपालन में गठित संयुक्त समिति द्वारा मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर का निरीक्षण दिनांक 20.12.2022 को किया गया। निरीक्षण के समय उद्योग संचालित एव Non Compliance पाया गया। निरीक्षण के समय कूलिंग वाटर ओवरफ्लो/स्रे पान्ड ओवरफ्लो को बाईपास करते हुए Storm water drain में निस्तारित किया जाता पाया गया। Storm water drain में निस्तारित उत्प्रवाह के एकत्रित नमूने में BOD की मात्रा 50 मि०ग्रा०/ली० पायी गयी, जोकि निर्धारित मानकों से अधिक है। गठित संयुक्त समिति के माध्यम से प्राप्त आख्या में निम्नवत् Recommendations की गयी है:-

- 1- The unit shall dismantle the bypass line observed at the inlet of STP.
- 2- The unit shall stop bypassing the cooling tower overflow/spray pond over flow into the storm water drain and shall treat all the industrial effluent and cooling tower overflow/spray pond through ETP only.
- 3- The unit shall operate its oil skimmer properly.
- 4- The unit shall dismantle all the fresh water lines available at ETP area and shall use only treated waste water for backwashing /cleaning purpose.
- 5- Color- coding of pipelines shall be ensured.
- 6- Unit shall install electromagnetic flowmeters at ETP inlet & STP outlet.
- 7- Unit shall maintain logbook for chemical consumption of ETP.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा निरीक्षण के समय उद्योग में पर्यावरणीय मानकों का उल्लंघन पाया गया।

उद्योग को राज्य बोर्ड के के पत्र संख्या 71810/UPPCB/Muzaffarnagar (UPPCBRO) /CTO /water /Muzaffarnagar/2019 dated 28-01-2020 दिनांक 31.12.2024 तक सशर्त सहमति जल प्राप्त है। उद्योग द्वारा सहमति शर्तों की अनुपालन आख्या प्रेषित नहीं की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए सपठित धारा 27 (2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर के गठित संयुक्त समिति द्वारा दिनांक 20.12.2022 को किये गये निरीक्षण में दी गई संस्तुति/ऑब्जर्वेशन के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर को बोर्ड के पत्र संख्या 71810/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/water/Muzaffarnagar/2019 dated 28-01-2020 द्वारा निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाए।
2. यह कि क्यों न मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

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(2)

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा० एन०जी०टी० द्वारा पारित आदेश के अनुक्रम में सी०पी०सी०बी० द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै० इंडियन पोटाश लि० (यूनिट-तितावी शुगर कॉम्प्लेक्स), तितावी, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति के निरीक्षण दिनांक 20.12.2022 से पर्यावरणीय मानकों का उल्लंघन मानते हुए ₹०-30,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

अतः उपरोक्त के क्रम में आपको निर्देशित किया जाता है कि कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। आप द्वारा इस कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी इस कारण बताओ नोटिस की पुष्टि कर दी जायेगी तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

*अति लिपि*  
23/11/23  
(अभिषेक त्रिपाठी  
प्रभारी (वृत्त-3))

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के सम्बन्ध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित सुनिश्चित करें।

*अति लिपि*  
23/11/23  
प्रभारी (वृत्त-3)

**Joint Inspection Report  
(20.12.2022)**

**of**

**M/s Titawi Sugar Complex, Village Titawi  
Muzaffarnagar, Uttar Pradesh**

**In the Matter Of**

**Sachin Tomar Vs State of Uttar Pradesh**

**In O.A. No. 369/2022**

**-Prepared by-**

**The Joint Committee of CPCB & UPPCB**

**Constituted by**

**Hon'ble National Green Tribunal**

**(Order dated 24<sup>th</sup> May, 2022)**

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## 1. Subject Matter

**Matter** Nagendra Singh Vs State of Uttar Pradesh in O.A. No. 279/2021

**Subject:** Environmental Pollution causing by M/s Titawi Sugar Complex. Muzaffarnagar, U.P

## 2. Order of Hon'ble NGT dated 14.12.2022

The Hon'ble Tribunal in the said matter passed the following directions on 14.12.2022 which is placed as under:

*Mr. Sachin Tomar, resident of Village Titawi, District Muzaffarnagar has sent the present application complaining regarding air and water pollution by Titawi Sugar Mill in village Titawi, Muzaffarnagar, by discharging chemicals waste water and emitting fly ash in violation of environmental norms causing damage to environment and creating serious health hazards to the local residents.*

*Vide order dated 24.05.2022, this tribunal constituted a Joint Committee comprising of CPCB, State of PCB and District Magistrate, Muzaffarnagar, Uttar Pradesh and directed the same to submit factual and action taken within two months.*

*The CPCB is directed to nominate its representative within a week and the joint Committee is directed to inspect the industry and submit its report of searchable PDF/OCR support PDF and not in the form of Image PDF.*

## 3. Joint Inspection for compliance verification

To comply with the Hon'ble NGT order dated 14.12.2022 for verification of compliance of the unit, joint inspection of the unit was carried out on 20.12.2022 by a joint team comprising the officials from UPPCB (RO, Muzaffarnagar), District Administration (SDM), and CPCB Delhi.

**4. Joint Inspection Report of M/s Titawi Sugar Complex, Village Titawi, Muzaffarnagar, U.P**

1.	<b>Name of the unit with complete postal address</b>	M/s Titawi Sugar Complex, Village Titawi, Muzaffarnagar, U.P	
2.	<b>Name of Contact person</b>	<b>Designation</b>	<b>Contact No &amp; E- mail</b>
3.	Sh. Kapil	EHS Manager	Contact No- 8077360400 Email-rajulgupta@potindia.com
4.	<b>Spatial Co-ordinates Latitude and Longitude (in Decimal format only)</b>	<b>Latitude</b> - 29.4720041 <b>Longitude</b> - 77.5486739	
4.	<b>Type of sugar industry</b>	Standalone (Sugar refinery with Co-gen) (Sulphitation process and raw sugar)	
6.	<b>Year of commissioning</b>	1992	
7.	<b>License capacity of sugar Mill (TCD)</b>	10500TCD	
8.	<b>Average actual crush rate (TCD)</b>	8439.76 TCD 10350 TCD (Previous day)	
9.	<b>Attached Distillery capacity, KLPD</b>	NA	
10.	<b>Consent status&amp; its Validity with date</b> a. Air Consent b. Water consent c. Hazardous Waste Authorization	Air Consent valid up to 31.12.2024 ( <b>Annexure-I</b> ) Water consent valid up to 31.12.2024 ( <b>Annexure-II</b> ) Valid for the period of 08/02/2023 <b>Attached Annexure-III</b>	
11.	<b>NOC from CGWA &amp; its Validity with date</b>	Valid up to 13/03/2025 Government of Uttar Pradesh (UPGWD) <b>Attached Annexure-IV</b>	

**a. Operational Status**

S.No.	Particulars	
1.	<b>Start period of crushing season</b>	07.11.2022
2.	<b>No. of operational days at the time of inspection</b>	55 days
3.	<b>Operational status during visit (operational/ closed/ temporary closed/ permanent closed)</b>	Operational
4.	<b>Sources of fresh water</b>	
	a. Bore well/Tube well/ Any other & its	03

	No's		
	b. Flow meter Installation at wells (Yes/No)	Yes	
	c. Reading of Flow Meter during visit	Borewell 1: instantaneous reading: 0.5720 m <sup>3</sup> /h, Totalizer reading-113051.8287 m <sup>3</sup> Borewell 2: instantaneous reading: 0.00 m <sup>3</sup> /h, Totalizer reading-440593.0887 m <sup>3</sup> Borewell 3: instantaneous reading: 0.00 m <sup>3</sup> /h Totalizer reading- 0.00 m <sup>3</sup>	
	d. Any Logbook maintained (Yes/No), if yes, attach.	yes	
	e. Quantity of water withdrawal (KLD)	378.5 KLD- Average (01.11.2022- 19.12.2022) 422 KLD Previous day	
<b>5.</b>	<b>Fresh water consumption (KLD)- Average</b>		
	Total Industrial	378.5	
	c. Residential etc.	44.14 KLD	
	d. Total fresh water Consumption (KLD)	422.7 KLD- Average (01.11.2022- 19.12.2022)	
	e. Log book maintained (Yes/ No) If any, details to be collected	Yes	
<b>6.</b>	<b>Specific water consumption, L/t of cane</b>		
<b>7.</b>	<b>Details of Hot &amp; Cold-water recycling system (Yes/No.)</b>	<b>Number</b>	<b>Capacity</b>
	a. Details of Hot water UGR.	1	300 KL
	b. Cold water UGR and cooling towers	1	600 KL
	c. <b>Hot water-</b> Location of flow meter & its Installation ( <b>Yes/No</b> )-	<b>Flow meter reading</b>	<b>Quantity of water (KLD)</b>
	1. Imbibition water at mills ( <b>Yes/No</b> )	No 21	128 m <sup>3</sup> /hr
	2. Filter cake wash water at rotary vacuum filter ( <b>Yes/No</b> )	No 16	10 m <sup>3</sup> /hr
	3. Sugar melting, pan boiling, molasses conditioning ( <b>Yes/No</b> )	NA	0
	4. Wash water at Centrifugal( <b>Yes/No</b> )		11 m <sup>3</sup> /hr
<b>8.</b>	<b>Waste water (Influent) generation (KLD)</b>		
	Brine solution reject after regeneration. (for refine sugar)	Collected in tank of 6 m <sup>3</sup> tank →ETP	
	IER wash water generation.	Collected in tank of 6 m <sup>3</sup> tank → ETP	
	Brine reject from brine recovery system	No brine recovery system installed	
	Reject acid after regeneration of IER column.	Collected in tank of 6 m <sup>3</sup> tank →ETPss	
	<b>h. Common / total influent generation.</b>	<b>607.4 KLD</b>	
<b>9.</b>	<b>Waste water (Effluent) discharge, KLD</b>	629.94 KLD	
<b>10.</b>	<b>Specific effluent discharge, L/t of cane</b>	74.63 L/t of cane	
<b>11.</b>	<b>Treated effluent used from lagoon for irrigation, KLD</b>	3200 m <sup>3</sup>	
<b>12.</b>	<b>Spray pond /PCT overflow</b>	<b>Flow meter reading</b>	<b>Quantity of water (KLD)</b>

	a. Flow meter Installation (Yes/No)	No separate flowmeter
	b. Provision of separate spray pond overflow treatment (Yes/No)	No
	c. Brief description of spray pond overflow treatment process (mention technology as per charter) 1. Separate treatment of spray pond overflow through micro settlers followed by secondary aerobic treatment. 2. Combined treatment of entire effluent through micro settlers after removal of Oil & grease followed by secondary aerobic treatment. 3. Spray pond overflow treatment using anaerobic filters followed by secondary aerobic treatment. 4. Combined treatment of entire effluent using anaerobic filters followed by secondary aerobic treatment.	No separate treatment system
13.	<b>Details of tube cleaning method adopted (chemical/ hydrojet/ any other appropriate method if any), provide details</b>	Hydro jet
15.	Condensate polishing system adopted by the factory (for boilers >45 kg/cm <sup>2</sup> steam pressure) (Yes/No)	Co-generation 87 kg/cm <sup>2</sup> , 42x3 kg/cm <sup>2</sup>
16.	<b>Construction of small pits with smooth inner surface with ceramic tiles in the centrifugal section. (Yes/No), give details</b>	Yes, Unit has constructed smooth inner surface with ceramic tiles in boiling house & mill house.
17.	<b>Mixing arrangement in equalization tank (Yes/No)</b>	yes
18.	<b>Type of aeration in aeration tank Diffused/ surface/ any other</b>	Diffuser (in new aeration tank ) and Surface (old aeration tank)
19.	<b>Tertiary treatment (Yes/No), give Details</b>	yes
20.	<b>Schematic diagram of ETP (flow chart to be collected)</b>	<b>Bar Screen → O&amp;G trap with →mechanical oil skimmer →equalization tank →primary clarifier →anaerobic filter → aeration tank I (old) &amp; Aeration Tank-II (new) → secondary clarifier →chlorination, MGF &amp; ACF, storage tank, disposal-irrigation and inland surface water</b>
21.	<b>Rain water harvesting system adopted (Yes/No)</b>	yes
22.	<b>Treatment capacity of ETP (KLD)</b>	2150

	<b>Unit with sizes/capacity</b>	<b>Retention Time/Contact Time (Mentioned in CPCB charter)</b>	<b>As per Industry</b>
	Bar screen cum Oil & grease trap, 2.20x1.0 x1.5 Baffle tanks, 2.2.x1.40x1.50 = 8 Nos.	= 40 to 45 minutes	30 mins to 1 hr
	Equalization tank with aeration, Top- 15x10.5 Bottom – 11x8.50 Ht- 2.6 = 321 m <sup>3</sup>	6 hrs	6-8 hrs
	Primary Clarifier, 5.80x5.80x3.50=117.74 m <sup>3</sup>	5-6 hrs	Surface loading: 36-96 m <sup>3</sup> /m <sup>2</sup> /day
	Aeration tank- 1) Top- 33.6x29.45 , Bottom – 29.6x25.45, Ht- 2.60 = 2267 m <sup>3</sup> (Not in operation), Top- 31.5x21.3 , Bottom – 27.5x17.3, Ht- 2.60 = 1480 m <sup>3</sup>	24-28 hrs	Conventional ASP: F/M ratio= 0.15-0.20, MLSS= 2500 mg/L
	Secondary Clarifier- 12m dia. X3m ht + 0.3 fb= 339 m <sup>3</sup>	7-8 hrs	For ASP- surface loading rate= 16-28 m <sup>3</sup> /m <sup>2</sup> /day
	Sand/multi grade filter, 2.40m dia. x 2 m ht- 2 Nos. = 18 m <sup>3</sup>	20-25 minutes	Filter rate= 160 lit/m <sup>2</sup> /min
	Activated carbon filter, 2.20m dia. x 2 m ht - 2 Nos. = 15.2 m <sup>3</sup>	20-25 minutes	Filter rate= 160 lit/m <sup>2</sup> /min
	Sludge drying bed,- 9.6x 2x1.5- 12 nos. =345 m <sup>3</sup> 9.6x3x1.5 – 4 No. = 172.8 m <sup>3</sup>	-	10 days drying
	Disposal	Soil texture- sandy loam Loading rate- 170 to 225 m <sup>3</sup> /Ha/ day	
<b>23</b>	<b>Any further treatment after ETP (Yes/No)</b>	No	
<b>24</b>	<b>Brief processing details (flow chart)</b>	Flow chart attached at <b>Annexure-V</b>	
<b>26</b>	<b>Number of Piezometric wells available in the unit premises: 02</b>		
<b>27</b>	<b>Storage of treated Effluent</b>		
	a. No. & size of lagoons	1 no. , 3200 m <sup>3</sup>	
	b. Retention time	15 days storage capacity	
	c. Lagoon type- permeable/impermeable	Impermeable	
<b>28.</b>	<b>Sludge Handling Process (Yes/No), gives details.</b>		
	<b>a. Sludge Digestion Method</b>	NA	
	<b>b. Sludge Drying Process</b>	Decanter	
	<b>c. Final Disposal of Sludge</b>	48 Kg per shift (08 hr)	
	<b>d. Whether mechanical sludge handling system installed (yes/ No)</b>	Yes	
<b>29</b>	<b>Any Hazardous Substances (Yes/No), if yes, give details. (Quantity &amp; way of Disposal)</b>	Oily sludge, 225 kg as on 30.11.2022 (as per form-3)	
<b>30</b>	<b>Manpower employed for ETP operation &amp; maintenance.</b>	Superintendent – 1 Environment Manager- 1	

		Lab Chemist- 4 Operator- Helper- 6
<b>31.</b>	<b>Details of irrigation system &amp; treated effluent used quantity</b>	
	1. Own land area for irrigation (Yes/No),	Yes,
	2. Farmer land area and their agreement. (Yes/No),	Yes
	3. Net effluent generation left for Irrigation (KLD)	NA
	4. Flow meter to measure amount of water used for irrigation.	yes
	5. Distance of land Area from the Unit (Km)	Attached to boundary wall
	6. Total Available Area (Hectare)	NA
	7. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Sandy loam
	8. Crop area under effluent application	824.27 acres
<b>32.</b>	<b>Cleaning mechanism at Mills and factory floor</b>	By bagasse
<b>33.</b>	<b>Color coding of pipelines for water distribution network (Yes/No)</b>	No
<b>34.</b>	<b>Mode of disposal (route to reach Ganga)</b>	Through drain
<b>35.</b>	<b>Details of Air Pollution Control System</b>	
	Emission control system or Air Pollution Control Device (APCD) installed (Yes/No)	Yes
	Name of installed Emission control system/APCD	Wet scrubber, Electro Static Precipitator (ESP), Venturi Scrubber
	Stack height	40 meter from ground (3 stacks) and 65 meter from ground level
	Stack monitored (Yes/No)	yes
	SPM level mg/Nm <sup>3</sup>	Result annexed as <b>Annexure-VI</b>
	On-line emission (stack) monitoring system installed (Yes/No)	OCEMS
<b>42</b>	<b>Ash Details:</b>	
	Quantity of ash generated, MT/day	As per logbook details, quantity of ash generation from 07.11.2022- 18.12.2022 is 14, 679 qtl
	Method of disposal of Ash	Distributed to farmers

## 5. Observations

1. The unit M/s Titawi Sugar Complex, Titawi, Muzaffarnagar, (U.P), was engaged in production of raw sugar and refined sugar with consented capacity of 10500 TCD using sugarcane.
2. Unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and Consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge, both valid up to 31.12.2024.
3. On the day of visit, the unit was found operational. The unit commenced its crushing season 2022-23 on 7<sup>th</sup> November, 2022 and as per Daily Manufacturing Reports (DMRs) provided by the unit, the average cane crushing from 01.11.2022 to 19.12.2022 was 8439.76 TCD.
4. The unit is having ETP with treatment capacity of 2150 KLD for treatment of effluent generated from various sections of sugar mill. The unit has installed magnetic flow-meter at inlet of ETP and electromagnetic flow meter flow meter at the outlet of ETP. On the day of the inspection the following values were observed at the inlet and outlet of ETP;
  - Inlet of ETP; (Totalizer 11548 m<sup>3</sup>)
  - Outlet of ETP; (Flow- 78.1m<sup>3</sup>/hr, Totalizer -700881.88m<sup>3</sup>).
5. The ETP comprises of Oil skimmer & Bar screen chamber → Equalization tank → pH correction tank → Primary Clarifier → Pre-aeration tank → Aeration Tank-I → Secondary Clarifier-I → Chlorine contact tank → Multigrade filter (MGF) → Activated Carbon Filter → Sludge dewatering system (Decanter). Lime dosing was also done before primary clarifier & further before secondary clarifier; urea & DAP were added. **Flow chart placed at Annex-V.**
6. No logbook was maintained for chemical consumption at ETP.
7. On the day of the visit, it was observed that the unit has renovated the existing aeration tank-II of capacity 3647m<sup>3</sup> with diffusers based technology, the unit representative informed that this aeration tank will come under use within 2-3 days.
8. As per the log book data of ETP inlet and ETP outlet, provided the unit for the month of Dec, 2022. Average effluent generation was 607 KLD and Effluent discharge was 629.9 KLD. The details are as follows;

**Table 1: Effluent generation and Effluent discharge for the month of Dec, 2022**

Month	Effluent generation	Effluent discharge	Consumption of water from Lagoon in irrigation
<b>Dec, 2022 (19 days)</b>	11541 KL	11969 KL	5815 KL
<b>Avg.</b>	607.4 KLD	629.9 KLD	306.05 KLD

9. The unit is complying w.r.t. specific effluent discharge norms as the treated effluent at ETP outlet is **74.63 liter per ton of cane** crushed against the specific effluent discharge norms of 200 liters per ton of cane crush. As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Titawi Sugar Complex, the unit is having four boilers of capacity 77 TPH, 90 TPH & 32 TPH (02 boilers) having a consent validity for the period from 31.05.2019 to 31.12.2024. All the boilers were found operational on the day of inspection.

**Table 2: Details of the boilers**

S. No.	Air Pollution Source	Type of fuel	Stack No.	Stack Height	Air Pollution Control Device
1.	77 TPH Boiler	Bagasse	1	40 meter from ground Level	Electro Static Precipitator (ESP)
2.	32 TPH Boiler	Bagasse	1	40 meter from ground Level	Wet scrubber
3.	32 TPH Boiler	Bagasse	1	40 meter from ground Level	Venturi Scrubber
4.	90 TPH Boiler	Bagasse	1	65 meter from ground level	Electro Static Precipitator (ESP)

10. The team of officials from Regional Office (RO), UPPCB, Muzaffarnagar carried out stack emission monitoring. The stack monitoring results are given below;

**Table 3: Analysis results of Stack monitoring for Particulate Matter (PM)**

Sr. No	Name of the plant /stack identification	Stack Height	PM Result (mg/Nm <sup>3</sup> )	Standards
1	Boiler stack of 32TPH+32TPH	40 mtrs	140.9	150 mg/Nm <sup>3</sup>
2	Boiler stack of 90 TPH	65 mtrs.	123.1	150 mg/Nm <sup>3</sup>
3	Boiler stack of 77 TPH	40 mtrs	136.2	150 mg/Nm <sup>3</sup>

Analysis results of stack monitoring showed value of PM 140.9 mg/Nm<sup>3</sup>, 123.1 mg/Nm<sup>3</sup> and 136.2 mg/Nm<sup>3</sup> which are within the notified norms of 150 mg/Nm<sup>3</sup>.

## 11. Fresh water abstraction

The unit has 03 bore wells to meet its fresh water requirement. On the day inspection 2 Borewell were found operational and one was found non-operational. The unit is meeting its domestic water requirement from borewell-1 and industrial water requirement from borewell-2. The unit has obtained NOCs for ground water abstraction for 03 bore wells. The details are as follows;

**Table 4: Detail of CGWA NOC & Ground water abstraction**

No. of Borewell	Validity	Rate of withdrawal m <sup>3</sup> /h	Maximum allowable running hours (per day)	Maximum allowable annual extraction of ground water (m <sup>3</sup> )
Borewell 1 (REG018075)	NOC valid till 13.03.2025	100	4	1,40,000
Borewell 2 (REG012285)	NOC valid till 13.03.2025	125	1	45,625
Borewell 3 (REG011159)	NOC valid till 13.03.2025	90	5	1,57,500
<b>Total annual abstraction</b>				3,43,125

**Table 5: Month wise details of fresh water abstraction (KLD)**

(As per logbook data from 1 <sup>st</sup> Nov-2022 to 19 <sup>th</sup> Dec-2022)				
S.N.	Months	Bore-well No. I (KL) (Colony)	Bore-well No. II (KL) (Industrial)	Borewell-III
1	Nov-22	1497	8415	0
2	Dec-22	666	10136	0
	<b>Total withdrawal</b>	2163	18551	0
		2163 KL (Borewell 1 & Borewell-2)		
	<b>Avg. withdrawal</b>	44.14 (KLD)	378.5 (KLD)	0

As per the logbook data provided by the unit for the month of Nov, 2022 and December 2022. The unit has extracted total 2163 KL of fresh water from Borewell-1 and Borewell-2. Flowmeters were found installed at both the bore-wells. As per logbook records from 01.11.2022 to 19.12.2022 the average fresh water extraction/consumption from bore-well-1 is 44.14 KLD and from Borewell-2 is 378.5.

## 12. Characteristics of the ground water sample collected from the industrial Borewell and nearby village (hand pump)

**Table 6: Characteristics of the ground water sample collected from the industrial Borewell and nearby village (hand pump)**

Parameters ↓	Sampling location →	Bore well No.1	Hand pump (Nearby village)	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH		8.4	8.5	6.5-8.5
Colour (Hazen)		--	BDL	15
COD (mg/l)		BDL	BDL	-
BOD		BDL	BDL	-
TDS (mg/l)		220	414	2000
TSS		12	08	
Total hardness as CaCO <sub>3</sub> (mg/l)		182	335	600
Total alkalinity as CaCO <sub>3</sub> (mg/l)		200	333	600
Chloride (mg/l)		10	14	1000
Sulfate (mg/l)		12	28	400
Fluoride (mg/l)		0.4	0.2	1.5
NO <sub>3</sub> -NO <sub>3</sub> (mg/l)		0.1	6.3	45
As (mg/l)		BDL	BDL	0.05
Cd (mg/l)		BDL	BDL	0.003
Cr (mg/l)		BDL	BDL	0.05
Fe (mg/l)		1.00	BDL	0.3
Mn (mg/l)		0.06	BDL	0.3
Ni (mg/l)		BDL	BDL	0.02
Pb (mg/l)		BDL	BDL	0.01
Zn (mg/l)		BDL	BDL	15

13. Analysis results collected from the industrial Borewell and from the nearby village is found complying w.r.t BIS standards.
14. At the inlet of ETP, two pipe lines of fresh water were observed also in the equalization tank, layer of oil was observed, which clearly indicates that oil skimmer was not working properly. Also, scrapper of secondary clarifier of the unit was not working initially only made operational after team arrival.

15. For storage of treated effluent, the unit has one impervious lagoon of capacity 3200m<sup>3</sup>. The treated effluent from the ETP is stored in the lagoon which is further distributed to nearby farmer's field for irrigation as per the demand. To measure the quantity, of treated effluent supplied for irrigation, the unit has installed flow meter at the outlet of lagoon. As per the log book data provided by the unit for the month of December 2022 of 19 days, avg. consumption of treated effluent for irrigation is 306.05 KLD.
16. The unit has two underground reservoirs (UGR) for hot water and cold water recirculation having capacities 300 m<sup>3</sup> and 600 m<sup>3</sup>. All machinery cooling water is reused through UGR. Separate cooling tower is installed for cooling of power house and boiling house machinery cooling water.
17. Earlier, the sludge from primary and secondary clarifier was sent to sludge drying beds, however the unit has now installed mechanical sludge dewatering system (sludge decanter). The dried cake is distributed to farmers for utilization as manure.
18. The unit has setup environmental laboratory for analysis of daily parameters (pH, BOD, COD, TSS etc.). The unit has maintained the ETP log book for daily analysis of ETP effluent parameter.
19. The unit's fly ash generation data for the month of November and December 2022 is given below:

**Table 7: Fly ash generation data for the month of November and December 2022**

S.No.	Cane crushed	Quantity (Qtl.)	Bagasse Generation	Quantity (Qtl.)	Ash Generation @1.5% on bagasse consumed
I	Cane crushed from unit-I	2477400	Bagasse Generation from unit-I	538070.19	14679 Qtl.
II	Cane crushed from unit-II	1581000	Bagasse Generation from unit-I	440520.58	
<b>Total</b>		4058400		978590.77	14679 Qtl.

20. The unit has submitted the copy of analysis reports of Industrial effluent and stack monitoring for the month of Nov, 2022.
21. The unit has submitted the copy of Irrigation Management Plan prepared by Chandra Shekar Azad University of Agriculture & Technology Kanpur, in the year 2017. As per the irrigation management plan, the unit is having total **1196.08** acre of command area for irrigation (18.55

acre of Factory Lawns, orchard, garden, horticulture and 1177.53 acres Titawi village area) and the lands available in campus and nearby are sufficient for consuming treated effluent water for irrigation purpose and the unit is mostly having sandy loam soil in Command area.

22. The unit has provided agreements regarding request and demand of ETP treated effluent by the farmers from nearby villages for irrigation of their agricultural fields.
23. The unit is using cooling tower water for ash quenching. The unit has 10 acres of land for ash disposal.
24. The unit has submitted the water balance and ETP adequacy verification report prepared by VSI for the year 2018.
25. Cooling tower overflow/spray pond over was also feed into the equalization tank. The unit has no separate system for Sulphate removal.
26. The unit has installed Online Continuous Effluent Monitoring System (OCEMS). OCEMS reading w.r.t. flow- 48.5m<sup>3</sup>/hr, pH- 7.27, COD- 109.2 mg/l, BOD- 21.8 mg/l and TSS- 16.5 mg/l were recorded during joint inspection. OCEMS is connected with CPCB and SPCB server.
27. The team of officials collected the samples from the ETP inlet, ETP outlet, Equalization tank, Primary clarifier, cooling tower overflow, Secondary Clarifier and storage lagoons. The analysis results are as follows;

**Table 8: Analysis results of samples were collected from ETP inlet and outlet**

Sampling location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Sulphate (mg/l)	Oil & Grease (mg/l)	MLSS/MLVSS
ETP Inlet	4.1	1363	292	298	1460	71	-	-
Equalization tank	4.5	2241	739	329	1668	92	-	-
Cooling tower overflow	7.7	1176	274	642	1428	66	-	-
Primary clarifier outlet	5.6	2465	1084	280	2424	96	-	-
Aeration tank	-	-	-	-	-	-	-	MLSS=2880 MLVSS=2356
Secondary clarifier-outlet	8.0	147	17	121	2016	113	-	-
ETP Outlet	7.9	65	09	45	1280	79	BDL	-
Treated effluent storage	8.3	70	08	17	1956	134	-	-

<b>lagoon</b>								
<b>Notified standards for land disposal</b>	5.5 to 8.5	250	100	100	2100		10	-

*Table 9: Analysis results of samples were collected from storm water drain*

<b>Sampling location</b>	<b>pH</b>	<b>COD (mg/l)</b>	<b>BOD (mg/l)</b>	<b>TSS (mg/l)</b>	<b>TDS (mg/l)</b>	<b>Sulphate (mg/l)</b>
<b>Storm water Drain</b>	6.7	139	50	89	404	30
<b>Notified standards for land disposal</b>	5.5-9	250	30	100	--	---

28. The analysis results of sample collected from the inlet of ETP showed (pH- 4.1, COD- 1363 mg/l, BOD- 292 mg/l, TSS- 298 mg/l, TDS- 1460 mg/l and Sulphate- 78 mg/l) which indicates that ETP inlet did not reflect the characteristics of sugar effluent industry.
29. The analysis results of sample collected from the ETP outlet (pH- 7.9, COD- 65 mg/l, BOD- 09 mg/l, TSS- 45 mg/l, TDS- 1280 mg/l, Sulphate- 79 mg/l and Oil & Grease- BDL) indicates that the treated effluent from the ETP is complying w.r.t. the notified standards for irrigation purpose i.e. pH- 5.5-8.5, COD- 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l).
30. It was observed that industry was bypassing the cooling tower overflow/spray pond over flow into the storm water drain near the ETP area. Analysis results of sample collected from storm water drain showed (pH- 6.7, COD- 139 mg/l, BOD- 50 mg/l, TSS- 89 mg/l, TDS- 404 mg/l and Sulphate- 30 mg/l).

### **31. Sewage Treatment Plant (Capacity 80 KLD)**

- The unit has one sewage treatment plant of 80 KLD for treatment of domestic effluent generated from the staff quarters, worker's colony, guest houses, canteens, bathrooms, kitchen and laundry.
- The unit has consent to operate, issued (dated 28.01.2022) by UPPCB, having permission to discharge 125 KLD of treated sewage through Septic Tank with prescribed standards as per E(P)A rules 1986.

### Characteristics of samples collected from STP

Samples were collected from the inlet and final outlet of STP and the analysis results are as follows:

**Table 10: Analysis results of samples collected from STP**

Sample Analysis from STP	pH	COD	BOD	TSS	TDS	NO <sub>2</sub> -N	NO <sub>3</sub> -N
STP inlet	7.7	85	25	45	440	0.05	0.19
STP outlet	7.8	61	14	35	370	BDL	1.02
Drain near STP	6.9	102	24	24	568	--	---

- At the time of inspection, flowmeter reading at STP inlet was observed as 255.8.m<sup>3</sup>/hr and no flowmeter was installed at STP outlet.
- The unit has not provided the copy of logbook data of STP, however the unit has informed that treated effluent after STP is mixed with the storm drain water and after mixing it is used for irrigation purpose.
- One bypass arrangement at the inlet line of STP was observed, however no flow was observed in the bypass line.
- Samples collected from the inlet and outlet of STP showed pH-7.7, COD-85 mg/l, BOD-25 mg/l, TDS-440 mg/l, TSS-45 mg/l, and NO<sub>2</sub>-N-0.05 mg/l & NO<sub>3</sub>-N-0.09 mg/l and pH-7.8, COD-61 mg/l, BOD-14 mg/l, TDS-370 mg/l, TSS-35 mg/l, NO<sub>3</sub>-N-1.02 mg/l and NO<sub>2</sub>-N-BDL.
- Analysis results of sample collected from the drain near STP showed (pH- 6.9, COD- 102 mg/l, BOD- 24 mg/l, TSS- 24 mg/l and TDS- 568 mg/l respectively).

### 6. Conclusion:

1. The unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and Consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge, both valid up to 31.12.2024.
2. As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Titawi Sugar Complex, the unit is having four

boilers of capacity 77 TPH, 90 TPH & 32 TPH (02 boilers) having a consent validity for the period from 31.05.2019 to 31.12.2024. All the boilers were found operational on the day of inspection.

3. Analysis results of stack monitoring showed value of PM 140.9 mg/Nm<sup>3</sup>, 123.1 mg/Nm<sup>3</sup> and 136.2 mg/Nm<sup>3</sup> which are within the notified norms of 150 mg/Nm<sup>3</sup>.
4. The unit has installed Online Continuous Effluent Monitoring System (OCEMS). OCEMS reading w.r.t. flow- 48.5m<sup>3</sup>/hr, pH- 7.27, COD- 109.2 mg/l, BOD- 21.8 mg/l and TSS- 16.5 mg/l were recorded during joint inspection. OCEMS is connected with CPCB and SPCB server.
5. Two pipelines of fresh water were observed at the inlet of ETP, also in the equalization tank, layer of oil was observed, which indicates that oil skimmer was not working properly.
6. Analysis results of sample collected from the inlet of ETP showed (pH- 4.1, COD- 1363 mg/l, BOD- 292 mg/l, TSS- 298 mg/l, TDS- 1460 mg/l and Sulphate- 78 mg/l). which indicates that ETP inlet did not reflect the characteristic of typical sugar effluent.
7. Analysis results of sample collected from storm water drain showed (pH- 6.7 against norms of 5.5-9.0, COD- 139 mg/l against norms of 250 mg//, **BOD- 50 mg/l** against norms of 30 mg/l TSS- 89 mg/l, TDS- 404 mg/l and Sulphate- 30 mg/l w.r.t. the surface discharge norms prescribed under Environment (Protection) Rules,1986. The results indicate that the unit was bypassing the cooling tower overflow/spray pond over flow into the storm water drain near the ETP area.
8. Analysis results of the samples collected from the inlet and outlet of STP showed pH-7.7, COD-85 mg/l, BOD-25 mg/l, TDS-440 mg/l, TSS-45 mg/l, and NO<sub>2</sub>-N-0.05 mg/l & NO<sub>3</sub>-N-0.09 mg/l and pH-7.8, COD-61 mg/l, BOD-14 mg/l, TDS-370 mg/l, TSS-35 mg/l, NO<sub>3</sub>-N-1.02 mg/l and NO<sub>2</sub>-N-BDL.

## 7. Recommendations

1. The unit shall dismantle the bypass line observed at the inlet of STP.
2. The unit shall stop bypassing the cooling tower overflow/spray pond over flow into the storm water drain and shall treat all the industrial effluent and cooling tower overflow/spray pond through ETP only.

3. The unit shall operate its oil skimmer properly.
4. The unit shall dismantle all the fresh water lines available at ETP area and shall use only treated waste water for backwashing /cleaning purpose.
5. Color- coding of pipelines shall be ensured.
6. Unit shall install electromagnetic flowmeters at ETP inlet & STP outlet.
7. Unit shall maintain logbook for chemical consumption of ETP.

8. Photographs:



Photo 1: Equalization Tank

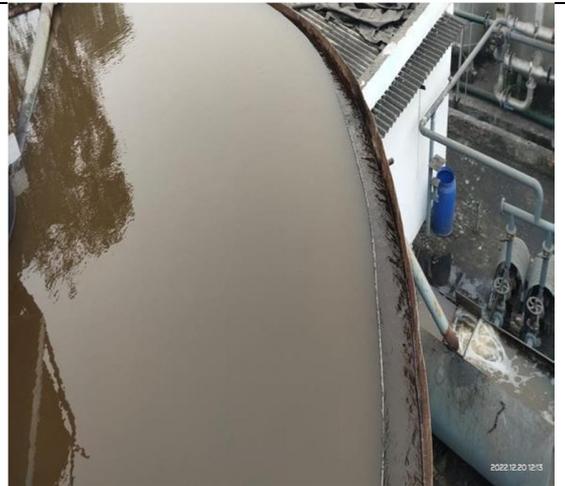


Photo 2: Secondary clarifier



Photo 3: Borewell flow meters with readings



Photo 4: ETP Inlet channel





**Photo 7: Sludge drying bed**



**Photo 8: Aeration Tank I**



**Photo 9: By-pass arrangement at STP**



**Photo 10: STP**



**Photo11: Strom Water Darin**



**Photo 12: Ash disposal area**

**9. Signature of the inspecting officials**

Sr. No.	Name of the Officials	Signature
1.	Mrs. Reena Satavan, Sc-D, CPCB, Delhi	
2.	Sh. Permanand Jha, SDM (Sadar), Muzaffarnagar	
3.	Sh. Vipul Kumar, AEE, UPPCB	

**35**  
**U.P. Pollution Control Board**



**CONSENT ORDER**

**Ref No. - 72225/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2019**

**Dated : 28/01/2020**

**To ,**

Shri P S GAHLAUT

M/s INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX

Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar

U.P.,MUZAFFAR NAGAR,251301

MUZAFFARNAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX**

Reference Application No. 6426103

Dated : 28/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
15:29:48 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO**  
**C-3**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
15:30:06 +05'30'

**CEO**  
**C-3**

**36**  
**U.P. Pollution Control Board**

Dated : 28/01/2020

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of cane crushing Sugar Cane-10500 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) . Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	77 TPH Boiler	Bagasse	1	Particulate Matter	40 Meter From Ground Level
2	2x32 TPH Boiler	Bagasse	1	Particulate Matter	40 Meter From Ground Level
3	90 TPH Boiler	Bagasse	1	Particulate Matter	65 Meter from ground level
4	500 KVA DG Set	Diesel	1	Sulphur Dioxide	As per Norms
5	320 KVA DG Set	Diesel	1	Sulphur Dioxide	As per Norms

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Rules 1986
2	1	Particulate Matter	As per EP Rules 1986
3	1	Sulphur Dioxide	As per EP Rules 1986
4	1	Particulate Matter	As per EP Rules 1986
5	1	Sulphur Dioxide	As per EP Rules 1986

- 4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
- 5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
- 6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
- 8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

- 9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
- 10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 11 . The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
- 12 . The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
- 13 . The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
- 14 . The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
- 15 . The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 16 . Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
- 17 . If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
- 18 . Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

**Specific Conditions:**

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .

**Issued with the permission of competent authority .**

Nishi  
Kumar  
Chauhan

Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
15:30:24 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**CEO  
C-3**

**39**  
**U.P. Pollution Control Board**



**CONSENT ORDER**

**Ref No. - 71810/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019**

**Dated : 28/01/2020**

**To ,**

Shri P S GAHLAUT  
M/s INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX  
Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar  
U.P.,MUZAFFAR NAGAR,251301  
MUZAFFARNAGAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX**

**Reference Application No :6391855**

**Dated :28/01/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan

Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
13:56:27 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO**  
**C-3.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan

Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
13:56:45 +05'30'

**CEO**  
**C-3.**

**40**  
**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX vide**

Consent Order No. 6391855/ Water

Dated : 28/01/2020

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Sugar Cane-10500 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	125 KLD	Septic Tank
2	Industrial	790 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per EP Rules 1986
2	Oil & Grease	As per EP Rules 1986
3	Quantity of Discharge	125 KLD
4	BOD	As per EP Rules 1986
5	COD	As per EP Rules 1986

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per EP Rules 1986
2	BOD	As per EP Rules 1986
3	COD	As per EP Rules 1986
4	Oil & Grease	As per EP Rules 1986
5	Quantity of Discharge	790 KLD

- 4(c) Loading Rates for different soil textures.

<b>S.No</b>	<b>Soil Texture</b>	<b>Loading rate in m3/Ha/Day</b>

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.

6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppeb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppeb.com/pdf/Green-Belt-Guidle_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

1. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
2. The E.T.P. unit operation line up Strengthening is to be maintained.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.
5. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
6. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
7. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
8. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
9. The newly provided treated effluent storage tank with 15 days holding capacity shall be connected to E.T.P. unit operations & integrated with tertiary treatment stage.
10. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.
11. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
12. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
13. The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
14. E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
15. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
16. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
17. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
18. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
19. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
20. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
21. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
22. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
24. Minimum 33% of the land on which unit is established will be covered and maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**For and on behalf of U.P. Pollution Control Board .**

**CEO  
C-3.**



# 44 UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

**Ref. No : 145/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/Muzaffarnagar /2017 Dated: 08/02/2018**

To,

M/s Indian Potash Limited Unit Titawi sugar Complex

Vill & Post Titawi Dist. Muzaffarnagar

**Tehsil :** MuzaffarNagar

**District :** Muzaffarnagar

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 108125 and 08/02/2018 .
2. Reference of application (No. and date) 108125 and 16/11/2017 .
3. Mr Dr P S Gahlaut of M/s Indian Potash Limited Unit Titawi sugar Complex is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at The existing factory premises .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity
1	Schedule I Used or spent oil Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	Mixed with bagasse and burnt in boiler in the end of month	5 T/Annum

1. The authorization shall be valid for a period of 08/02/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### **A General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer of exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

**B Specific Conditions of Authorization -**

1- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

2- The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

3- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

4- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

5- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

6- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

7- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

8- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

9- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/reuse system must be sent within two months.

10- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

11- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

12- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

13- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard has been issued by Central Pollution Control Board from time to time.

14- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

15- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

16- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

17- Ground water monitoring report of premises shall be submitted within one month.

18- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Office, U.P Pollution Control Board, Muzaffarnagar for information and necessary action .

PARAS NATH Digitally signed by PARAS NATH  
Date: 2018.02.27 17:17:26  
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**CEO/EE, I/C Circle** \_\_\_\_\_



**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR  
SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/  
INFRASTRUCTURAL OR BULK USER OF GROUND WATER)  
AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:  
REG011159**

**VALID FROM 14/03/2020 TO 13/03/2025**

**Registration No.: 202108000668**

Name of the Owner	SUDHIR KUMAR		
Address of the Applicant	Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi , Muzaffarnagar ,U.P	Application Form Serial No.	MZFN0821RIN0049
Date of Submission	20/08/2021	Specimen Signature	
Company Name	INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX	Company Address	Village & P.O. Titawi, Distt- Muzaffarnagar,

**Location Particulars**

District	Muzaffar Nagar	Block	BAGHRA
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.

**Particular of the Existing Well and Pumping Device**

Date of Construction/Sinking of the Well	12/02/1992		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	90.00
Date of Energization (In Case of Electric Pump)		13/02/1992	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	90.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			157500

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOCAP PORTAL HAS STOPPED PROCESSING OF ALL APPLICATIONS IN STATE OF UTTAR PRADESH AS UPGWD HAS STARTED REGULATION OF GROUND WATER
Against Case	

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated in this leaf.

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**Conditions**

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
  - (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
    - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
    - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
    - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
    - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
    - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
    - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
    - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
  - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
    - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
    - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :11/11/2021

Place: Muzaffar Nagar

**This certificate is electronically generated and does not require digital signature**



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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## Form 8 (E)

[See rules 15(2)]

### (RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018075

VALID FROM 14/03/2020 TO 13/03/2025

Registration No.: 202106000583

Name of the Owner	SUDHIR KUMAR		
Address of the Applicant	Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar, U.P.	Application Form Serial No.	MZFN0821RIN0048
Date of Submission	26/06/2021	Specimen Signature	
Company Name	INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX	Company Address	Village & P.O. Titawi, Distt- Muzaffarnagar

#### Location Particulars

District	Muzaffar Nagar	Block	BAGHRA
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.

#### Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/12/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	150.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/12/2006	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			140000

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA NOCAP PORTAL HAS STOPPED PROCESSING OF ALL APPLICATIONS IN STATE OF UTTAR PRADESH AS UPGWD HAS STARTED REGULATION OF GROUND WATER.
Against Case	

**Conditions**

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
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- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
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  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
  - (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
    - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
    - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
    - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
    - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
    - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
    - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
    - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
  - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
    - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
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# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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## Form 8 (E)

[See rules 15(2)]

### (RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG012285

VALID FROM 14/03/2020 TO 13/03/2025

Registration No.: 202106000585

Name of the Owner	SUDHIR KUMAR		
Address of the Applicant	Indian Potash Limited Unit Titawi Sugar Complex, VPO Titawi, Muzaffarnagar, U.P.	Application Form Serial No.	MZFN0821RIN0050
Date of Submission	26/06/2021	Specimen Signature	
Company Name	INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX	Company Address	Village & P.O. Titawi, Distt- Muzaffarnagar

#### Location Particulars

District	Muzaffar Nagar	Block	BAGHRA
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.

#### Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/11/1993		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	125.00
Date of Energization (In Case of Electric Pump)		01/11/1993	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	125.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:			45625

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण CGWA NOCAP PORTAL HAS STOPPED PROCESSING OF ALL APPLICATIONS IN STATE OF UTTAR PRADESH AS UPGWD HAS STARTED REGULATION OF GROUND WATER.

Against Case

**Conditions**

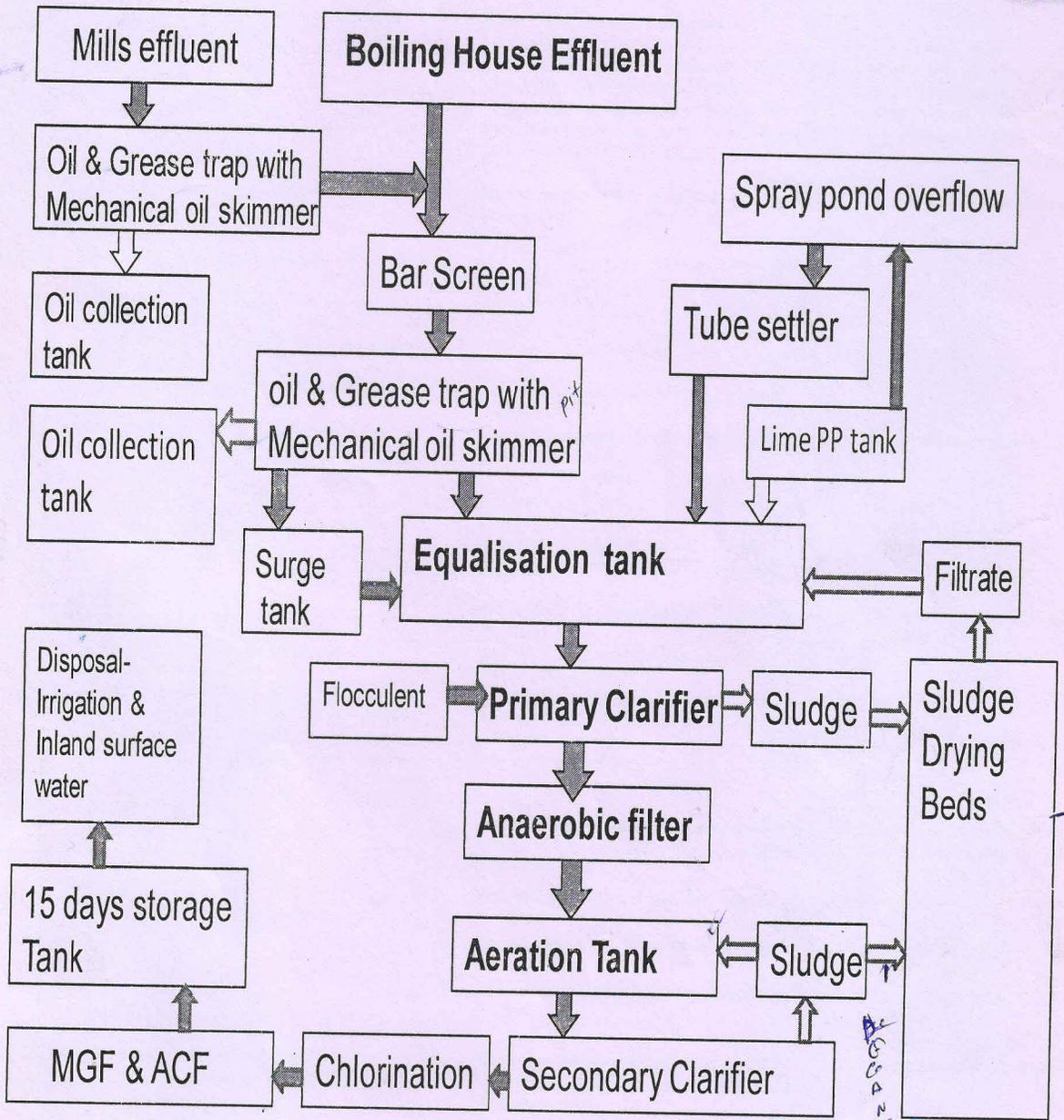
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  - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
    - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
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ANNEXURE-I

# ETP FLOW DIAGRAM -UPGRADED





**55**  
**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Kamal Cinema Building,Railway Road, Muzaffarnagar**

**Stack Emission Test Report**

Ref No.19066578/MuzaffarNagar/2023

Date: 09/01/2023

- 1- **Name & Address of Industry:** INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX
- 2- **Sample Collected By:** Sarvesh Kumar ,LA Diwakar Dev Gahlot;J.R.F
- 3- **Date of Monitoring:** 20/12/2022
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler
- 6- **Stack Height:** 65 Meters
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 90 TPH Each
- 9- **Fuel used:** Bagasse
- 10- **Quantity of Fuel used:** 38 TPH
- 11- **Flue Gas Velocity:** 7.5
- 12- **Air Pollution Control Device:** ESP
- 13- **Other remarks (if any):** At the time of inspection industry found operational.
- 14- **Further details of sample location nad Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	PM(Particulate Matter)	mg/Nm <sup>3</sup>	123.1	150

Analysed by-  
[Sarvesh Kumar LA]

Authorised Signatory-

Asstt. Scientific Officer

**ANKIT SINGH** Digitally signed  
by ANKIT SINGH  
Date: 2023.01.09  
11:52:54 +05'30'  
Regional Officer

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

<b>AIR TESTING</b>		
<b>STACK MONITORING</b>		
<b>Parameters</b>	<b>Test Method</b>	<b>Range of Detection</b>
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm <sup>3</sup>

-----End of report-----



**57**  
**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
Kamal Cinema Building,Railway Road, Muzaffarnagar

**Stack Emission Test Report**

Ref No.19066647/MuzaffarNagar/2023

Date: 09/01/2023

- 1- Name & Address of Industry: INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX
- 2- Sample Collected By: Sarvesh Kumar (LA) Diwakar Dev Gahlot(J.R.F)
- 3- Date of Monitoring: 20/12/2022
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 40 Meters
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 77TPH
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 36.5TPH
- 11- Flue Gas Velocity: 7.6
- 12- Air Pollution Control Device: Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM(Particulate Matter)	mg/Nm3	136.2	150

Analysed by-  
[Sarvesh Kumar LA]

Authorised Signatory-

Asstt. Scientific Officer

**ANKIT SINGH** Digitally signed  
by ANKIT SINGH  
Date: 2023.01.09  
11:46:53 +05'30'  
Regional Officer

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

<b>AIR TESTING</b>		
<b>STACK MONITORING</b>		
<b>Parameters</b>	<b>Test Method</b>	<b>Range of Detection</b>
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm <sup>3</sup>

-----End of report-----



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**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
Kamal Cinema Building,Railway Road, Muzaffarnagar

**Stack Emission Test Report**

Ref No.19066702/MuzaffarNagar/2023

Date: 09/01/2023

- 1- Name & Address of Industry: INDIAN POTASH LIMITED UNIT TITAWI SUGAR COMPLEX
- 2- Sample Collected By: Sarvesh Kumar (LA), Diwakar Dev Gahlot;(J.R.F)
- 3- Date of Monitoring: 20/12/2022
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 40 Meters
- 7- Total No. of Boiler: 02
- 8- Capacity of Boiler: (32 TPH+ 32 TPH)
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 32TPH
- 11- Flue Gas Velocity: 7.3
- 12- Air Pollution Control Device: Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM(Particulate Matter)	mg/Nm <sup>3</sup>	140.9	150

Analysed by-  
[Sarvesh Kumar LA]

Authorised Signatory-

Asstt. Scientific Officer

**ANKIT SINGH** Digitally signed  
by ANKIT SINGH  
Date: 2023.01.09  
11:45:25 +05'30'  
Regional Officer

**Note:** The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

<b>AIR TESTING</b>		
<b>STACK MONITORING</b>		
<b>Parameters</b>	<b>Test Method</b>	<b>Range of Detection</b>
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm <sup>3</sup>

-----End of report-----